HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON THURSDAY, THE 4TH MAY, 2017 AT 2.00 P.M.

I. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

- 1. Shri Vinod Khanna, noted Actor and former Union Minister of State.
- 2. Freedom Fighter of Haryana.
- 3. Martyrs of Haryana.
- 4. Naxal Attack in Chhattisgarh.
- 5. Terrorist Attack in Jammu & Kashmir.
- 6. Others.

II. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(i) THE SPEAKER

to report the time table fixed by the Business Advisory

Committee in regard to various business.

(ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

III. MOTION UNDER RULE 15.

A MINISTER

to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

IV. MOTION UNDER RULE 16.

A MINISTER

to move that the Assembly at its rising this day shall stand

adjourned sine-die.

V. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to re-lay on the Table the Personnel Department Notification No. G.S.R.23/Const./Art.320/2016, dated 2 nd August, 2016 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
2.	A MINISTER	to re-lay on the Table the Personnel Department Notification No.G.S.R.29/Const./Art.320/2016, dated the 15 th December, 2016 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
3.	A MINISTER	to lay on the Table the Annual Report of Haryana Police Housing Corporation Ltd. for the year 2012-13, as required under Section 619-A (3) (b) of the Companies Act, 1956.
4.	A MINISTER	to lay on the Table the Annual Report of Haryana Police Housing Corporation Ltd. for the year 2013-14, as required under Section 619-A (3) (b) of the Companies Act, 1956.
5.	A MINISTER	to lay on the Table the 47 th Annual Report and Accounts of Haryana State Warehousing Corporation, Panchkula for the year 2013-14, as required under Section 31 (11) of the Warehousing Corporation Act, 1962.
6.	A MINISTER	to lay on the Table the 48 th Annual Report and Accounts of Haryana State Warehousing Corporation, Panchkula for the year 2014-15, as required under Section 31 (11) of the Warehousing Corporation Act, 1962.

VI. (i) PRESENTATION OF SECOND PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON COMMITTEE OF PRIVILEGES:

to present the Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29th August, 2016 and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pocket of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading the House and maligned the dignity of the House.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(ii) PRESENTATION OF FIRST PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON COMMITTEE OF PRIVILEGES: to present the First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveled allegations against the such persons who are doing illegal mining under patronage of State Government. These are government functionaries. There is not any such area in the Haryana State where the illegal mining is not doing. These people are sitting in the House who are doing such illegal mining. When he asked to mention the names of those persons then he expressed his inability to declare their names.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

VII. <u>LEGISLATIVE BUSINESS.</u>

1 The Haryana State
University of
Horticultural Sciences,
Karnal (Amendment)
Bill, 2017.

A MINISTER

to introduce the Haryana State University of Horticultural Sciences, Karnal (Amendment) Bill;

to move that the Haryana State University of Horticultural Sciences, Karnal (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.

2 Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Bill, 2017. A MINISTER

to introduce Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Bill;

to move that Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Bill be taken into consideration at once:

Also to move that the Bill be passed.

3 Gurugram University Bill, 2017.

A MINISTER

to introduce Gurugram University Bill;

to move that Gurugram University Bill be taken into consideration at once;

Also to move that the Bill be passed.

CHANDIGARH: THE 3RD MAY, 2017. RAJENDER KUMAR NANDAL, SECRETARY.